

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA 3347/2015

this the 23rd day of February, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J)

Mrs. Vandana Sagar
W/o Shri D.C.Sagar
Presently posted as
CIT (DR), ITAT, Mumbai
Presently in Delhi
Aged about 46 years
R/o D-7, Peddar Road
Mumbai

.... Applicant.

(By Advocate:Shri Nilansh Gaur)

VERSUS

1. Union of India
Through its Secretary
Department of Revenue
Ministry of Finance
North Block
New Delhi – 110 001.
2. The Chairman
Central Board of Direct Taxes
North Block, New Delhi.

.... Respondents.

(By Advocate:Shri Hanu Bhaskar)

ORDER (ORAL)

When this matter is taken up for hearing, the learned counsel for the applicant submits that the relief prayed in the OA has already been granted by the respondents, which is also confirmed by the respondents. Hence, the OA is dismissed as infructuous.

**(V. AJAY KUMAR)
Member (J)**

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